

**RAJASTHAN HIGH COURT, JODHPUR**

**CIRCULAR**

**No. : 09/P.I./2022**

**Date: 06/06/2022**

To,

**All the District & Sessions Judges,**

(With direction to circulate it amongst all the Presiding Officers posted in the judgeship)

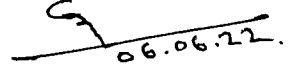
Subject:-Regarding pendency /disposal of criminal cases relating to sitting/ former MLA/ MPs.

In light of direction passed by Hon'ble the Supreme Court of India in Writ Petition (Civil) No. 699/2016 Ashwini Kumar Upadhyay v/s Union of India & Anr and in continuation of previous letter No. 2516 dated 17.11.2021, it is enjoined upon all the Presiding Officers to send the information of criminal case as and when any new case is registered or disposed off against any sitting or former MLAs/ MPs immediately with all particulars to the Rajasthan High Court, Jodhpur as under:-

S. No.	Name of the Presiding Officer	Name of Court	Case No.	Title	Present Status	Name of Mps/ MLAs	Progress made in the case since the information last sent
1.							
2.							

This may kindly be treated as MOST URGENT and the information be sent without any delay, failure on the part of the District Judge/ Presiding Officer in sending the information immediately after institution or disposal of any such case shall be viewed seriously and appropriate disciplinary action may be taken.

**BY ORDER**

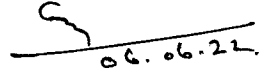
  
06.06.22.

**REGISTRAR GENERAL**

**File No. Estt.B2(v)1/2022/1917**

**Date : 06/06/2022**

Copy forwarded to the A.O.J. Statistics section with direction to update and maintain the above information received from all the District & Sessions Judges/ Presiding Officers promptly, and to supply the same immediately as and when demanded/required.

  
06.06.22.

**REGISTRAR GENERAL**